

generations of the petitioner would be deprived of the status of being "Julaha".

It was further submitted that

(a) In terms of the directions issued by this Court in *Kumari Madurai Patil and another vs. Additional Commissioner, Tribal Development and Others* [1984 (6)SCC 241], a Committee was constituted by the State only on 23.04.2019.

(b) The committee that went into the status of the petitioner and the question whether he belonged to the community of "Julaha", was not properly constituted.

Issue notice, confined to the questions whether the petitioner and his family come from the community of "Julaha" and whether the Committee which went into the question was properly constituted or not.

It is made clear that pendency of this matter shall not have any impact or effect upon the election as Sarpanch to the Gram Panchayat. In other words, irrespective of our determination, the petitioner shall be deemed to have vacated the office of Sarpanch and all consequential actions must thereafter follow.

Let notice be returnable on 28.09.2020.

Dasti in addition.

Liberty to serve the learned Standing Counsel for the State.

(INDU MARWAH)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER